

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 24.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator
For the Respondent

Harish Chander Arora, Liquidator
Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra S.
Bhadoriya, Advs. for the Liquidator along with
Liquidator - Mr. Harish Chander Arora
Mr. Rajat Srivastava, Advocate for Intervenor
Mr. Atul Shanker Mathur, Mr. Prabal Mehrotra &
Mr. Umang Katariya, Advs. for Respondent No.4 in CA
No. 2588/2019

ORDER

List on 25.11.2020.

sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)